

India recognised by Government on the basis of verification of their membership; and

(b) whether Confederation of Free Trade Unions also applied for verification of their membership for recognition?

The Deputy Minister in the Ministry of Labour & Employment (Shri R. K. Malviya): (a) For purposes of negotiations and consultations Trade Unions are recognised by employers concerned and not by Government. However the following four All-India Trade Union Organisations are recognised by Government for giving representation, on the basis of their verified membership, on the various tripartite Councils, Boards Committee, and National and International Conferences:—

1. Indian National Trade Union Congress.
2. All-India Trade Union Congress.
3. Hind Mazdoor Sabha.
4. United Trades Union Congress.

(b) Yes, in October, 1962.

Trade relations with South Africa

290. Shrimati Savitri Nigam: Will the Prime Minister be pleased to refer to the reply given to Starred Question No. 565 on the 9th September, 1963 and state the names of the countries which have broken off trade relations with South Africa?

The Prime Minister, Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): According to advice received from U. N. Headquarters, the following countries have so far broken off trade relations with the Republic of South Africa, in pursuance of the U. N. resolution No. 1761 (XVII) adopted on the 6th November, 1962:

- (1) Afghanistan (2) Algeria (3) Bolivia (4) Burundi (5) Burma (6) Cambodia (7) Cameroun (8) Chad

- (9) Costa Rica (10) Czechoslovakia (11) Dahomey (12) Ethiopia (13) Ghana (14) Guinea (15) Hungary (16) Haiti (17) India (18) Indonesia (19) Ivory Coast (20) Jamaica (21) Kenya (22) Kuwait (23) Libya (24) Malagasy Republic (25) Malaysia (26) Mali (27) Nepal (28) Niger (29) Nigeria (30) Pakistan (31) Philippines (32) Rumania (33) Sierra Leone (34) Somalia (35) Sudan (36) Syria (37) Tanganyika (38) Uganda (39) U.A.R. (40) Upper Volta (41) Yugoslavia (42) Zanzibar.

12.00 hrs.

ARREST OF A MEMBER

Mr. Speaker: I have to inform the House that I have received the following wireless message, dated the 16th February, 1964, from the District Magistrate, Faizabad:—

“Shri Muzaffar Husain, Member, Lok Sabha, was arrested on the 15th February, 1963, at 16.30 hour. at Kichhauchha, Police Station Baskhari, District Faizabad, U.P. in a case under rule 41 of the Defence of India Rules, and remanded to jail custody in Faizabad.”

श्री रामसेवक यादव (बाराबंकी): अध्यक्ष महोदय, इस सम्बन्ध में मैं एक जानकारी चाहता था। यह जो घारा बताई गई डिफेंस आफ इंडिया रूलस की तो उन के खिलाफ क्या आरोप थे और दूसरे यह कि उन्होंने कब कोई बात कही और कहाँ पर कही ?

अध्यक्ष महोदय : यह तो आप को पता ही है कि जो इतिला देनी पड़ती है वह सिर्फ गिरफ्तारी की होती है। बाकी कोई इतिला मेरे पास नहीं आती है। मैंने आप को वह तार पढ़ कर सुना दिया है। इस से ज्यादा मैं और कुछ नहीं कर सकता।

श्री रामसेवक यादव : मैं मंत्री महोदय से यह जानकारी चाहता हूँ क्योंकि यह एक लोक सभा के सदस्य की गिरफ्तारी का मामला है। कुछ समय पहले श्री मोर्य का भी इसी तरह का मामला उठा था।